

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL**

NEW DELHI

PRINCIPAL BENCH

Customs Appeal No. 50762 of 2021 [SM]

[Arising out of Order-in-Appeal No.IND-EXCUS-000-APP-196-19-20 dated 15.11.2019 passed by the Commissioner (Appeals), Indore].

M/s.Metal india,

104, 1st Floor, Jawahar Nagar, Shopping Complex,
A.B. Road, Dewas -455 001 (M.P.)

...Appellant

VERSUS

Commissioner of CGST & Central Excise

Manikbagh Place, Post Box No.10,
Indore (M.P.) - 452 001.

...Respondent

APPEARANCE:

None appeared for the Appellant

Mr.Ravi Kapoor, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION:09.12.2021

FINAL ORDER No. 52068/2021

RACHNA GUPTA

None is present for the appellant.

2. Perusal of record shows that appellant has not marked appearance even for once. One adjournment request was sought on the ground of wedding of daughter of the authorized signatory. The said request was considered and the application seeking Condonation of Delay, as was annexed with the impugned appeal, was allowed vide the said order. However, there after also appellant failed to mark its presence. Consequently vide Order

dated 03.11.2021, on the request of Id. Departmental Representative, this Bench accepted the submission of Id. D.R. that the appellant is not interested in pursuing the appeal. However, in the interest of justice, one last opportunity was given to the appellant to appear in the matter. Today also there is no presence of the appellant, neither in person nor through Authorized Representative.

3. The above circumstances are sufficient for me to hold that appellant is not inclined to pursue the impugned appeal. Consequent thereto, appeal in hand is hereby ordered to be dismissed for want of prosecution.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Anita